

BENCH-I

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NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. (IB) No. 809/KB/2018
CA (IB) No. 1543/KB/2019

Present: 1. Hon'ble Member (J), Shri Jinan K.R.

2. Hon'ble Member (T), Shri Harish Chander Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th November, 2019, At 10:30 A.M

Name of the Company	M/s. Sohom Shipping Pvt. Ltd. -Vs- Guru Shipping and Cleaning Pvt. Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Ms. Debakeena Gauguly, advocate } corporate Debtor

Satan Bhattacharya ~ IRP

Saurav Jain, Adv } for Applicant

Dgauguly
19.11.19
Satan Bhattacharya
19/11/19
S Jain
19/11/19

ORDER

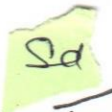
Ld. Interim Resolution Professional (IRP) appears. Ld. Counsel for the applicant appears. Ld. Counsel for the Corporate Debtor appears.

CA(IB) No. 1543/KB/2019 is an application filed by the Operational Creditor under Rule 11 of the NCLT Rules, 2016 for permitting the Operational Creditor to withdraw the CP for the reason that the matter was settled out of the Tribunal between the Operational Creditor and the Corporate Debtor.

Ld. IRP appears and submits that despite public announcement no claim has been received from anybody and no CoC has been formed. In the meanwhile, Ld. Counsel appearing for the Corporate Debtor

submits that fees and costs of the IRP is to be paid during the course of day. It is recorded.

Hence, CA is allowed. CP is advanced to this date from 26/11/2019 and applicant is permitted to withdraw the CP. Therefore, CP is disposed of as withdrawn. File is consigned to record.



(Harish Chander Suri)
Member (T)



(Jinan K.R.)
Member (J)